

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1168 of 2007

Friday this the 30th day of November 2007

Hon'ble Mr. K.S. Menon, Member (A)

Nizamuddin Ahmad Siddiqui Son of Sri Riyazuddin Ahmad Siddiqui, Resident of House No. 6/9 Chak Pongahat New Market, Bumharauli Allahabad. At present Resident of 1/2 A.D.A. L.I.C. Colony, Preetam Nagar, Sulem Sarai, District Allahabad.

Applicant

By Advocate Sri Gulab Chandra

Versus

1. Union of India, through Controller and Accountant General, 10, Bahadur Shah Jafar Marg, P.O. Indraprasth, New Delhi.
2. Accountant General Audit I) U.P. at Allahabad.
3. Deputy Accountant General/Admn (Audit I) U.P. at Allahabad.
4. A.A.O. (GD) (M) Office of Accountant General (Audit-II) At U.P. at Allahabad.

Respondents

By Advocate Sri Satish Chaturvedi

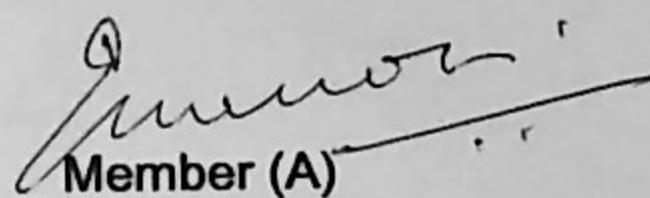
ORDER

By K.S. Menon, Member (A)

This O.A. has been filed seeking direction of this Court to respondents to re-engage the applicant as a casual labour in the Office of respondent No.3 as per the roster system. The applicant was engaged as a casual labour in ^{The} respondents' office in the year 1994 and ^{worked for} continuously

working till 1998. As per the pleadings in the O.A. itself, he worked for a total period of 97 days during the above period of four years. He was disengaged in the year 1998. It appears that the applicant had remained silent all these days and ~~then he~~ later came to know on 19.09.2007 that some other employees junior to him were engaged by the respondents' office. He states that he had been in touch with the respondents, who assured him that his case ~~should~~ ^{would} be considered in due course. No copy of representation or any response from the respondents, have been placed on record to substantiate this submission. Being aggrieved by the above action of the respondents, he has filed this O.A. on 13.11.2007.

2. Learned counsel for the respondents states that this O.A. is barred by limitation as the applicant had been silent for more than 9 years and any representation submitted during the said period cannot cover the limitation period.
3. I have heard the submissions of learned counsels for both the parties and perused the pleadings on record.
4. In view of the pleadings on record, I find that the O.A. is badly time barred and hence the applicant has no valid ground for seeking reliefs. Accordingly, O.A. is dismissed as time barred. No costs.



Member (A)

/M.M/